

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2267

ANSWERED ON:03.08.2015

Labour Laws

Gaikwad Prof. Ravindra Vishwanath;Parthipan Shri R.;Singh Shri Hukum

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to amend certain labour laws to relax the criteria for hiring of contract labourers/workers in the benefit of companies/ employers and if so, the details thereof;
- (b) whether the proposal to give a higher compensation package of 45 days instead of 15 days is also under consideration by the Government and if so, the details thereof;
- (c) whether the cases of exploitation of factory workers, labourers of unorganised sector have come into light in the country;
- (d) the number of such cases which come into light, State-wise during the last two years along with the number of cases in which action has been taken;
- (e) whether labourers are being exploited due to the collusion of factory owner and contractors and labour laws are being grossly violated; and
- (f) if so, whether strict steps are being taken against such persons and if so, the details thereof?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT

(SHRI BANDARU DATTATREYA)

(a) & (b): There is no such proposal to amend certain labour laws to relax the criteria for hiring of contract labourers/workers in the benefit of companies/ employers. Amendments in the labour laws are a continuous process and done on the basis of consultation with all stakeholders.

(c): Factory is a State subject. However, no such case of exploitation has come to the notice of the Government.

(d) to (f): Information in this regard is not available.
